COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 283 OF 2019 &
IA NOS. 1713 & 1229 OF 2019

Dated : 12th September, 2019
Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

DNH Power Distribution Company Ltd. ...Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee
Mr. Yashaswi Kant

ORDER
IA No. 1713 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, delay of 12 days in filing the reply is condoned.

Application is disposed of.

APPEAL NO. 283 OF 2019 &
IA NO. 1229 OF 2019

Rejoinder, if any, shall be filed within two weeks.

List the matter on ***03.10.2019.***

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/mkj